INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

सत्यमेव जयते

₹10

e-Stamp

Certificate No.	:	**IN-DL32991431377705Y**
Certificate Issued Date	:	28-Oct-2026 03:40 PM
Account Reference	:	IMPACC (IV)/ dl1040103/ DELHI/ DL-SAD
Unique Doc. Reference	:	SUBIN-DLDL104010359007165485353Y
Purchased by	:	HARDEEP SINGH PURI
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	HARDEEP SINGH PURI
Second Party	:	Not Applicable
Stamp Duty Paid By	:	HARDEEP SINGH PURI
Stamp Duty Amount(Rs.)	:	10 (Ten only)

सत्यमेव जयते

₹10

भारत INDIA 100 सत्यमेव RUPEES ONE HUNDRED SPECIAL ADHESIVE

भारत INDIA 100 सत्यमेव RUPEES ONE HUNDRED SPECIAL ADHESIVE

Please write or type below this line

NOTARIAL NOTARIAL

NOTARY Debajyoti Bahuria Advocate Enrl. No. D/139/2000 Regn. No. 19716 Period: 24-02-2025 to 24-02-2030 Central Delhi GOVT. OF INDIA

29 OCT 2026

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

28-Oct-2026 03:40 PM 28-Oct-2026 03:40 PM 28-Oct-2026 03:40 PM HARDEEP SINGH PURI HARDEEP SINGH PURI HARDEEP SINGH PURI

Form 26 (See rule 4A)



AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONGWITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO COUNCIL OF STATES (NAME OF THE HOUSE) FROM MADHYA PRADESH ASSEMBLY (NAME OF THE CONSTITUENCY)

PART A

I **HARDEEP SINGH PURI** **son/~~daughter/wife~~ of **BHAGAT SINGH PURI** Aged **74** years, resident of **6, AKBAR ROAD, NEW DELHI-110011** (mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by **BHARATIYA JANATA PARTY**

(**name of the political party) / ~~**am contesting as an Independent candidate~~.

(**strike out whichever is not applicable)

(2) My name is enrolled in **44-R.K. PURAM ASSEMBLY CONSTITUENCY, DELHI** (Name of the Constituency and the state), at Serial No. **844** in Part No.**18**

(3) My contact telephone number(s) is/are **011-24011101 (O), 011-21410761 (R)** and my e-mail id (if any) is **min.png@nic.in; hardeep.spuri@sansad.nic.in; hardeepsinghpuri@yahoo.com** and my social media account(s) (if any) is/are

(i) **Twitter: @HardeepSPuri**
(ii) **Facebook:@HardeepSPuri**
(iii) **Instagram: @hardeepspuri**
(iv) **Youtube: @HardeepSPuri**
(v) **Linkedin: www.linkedin.com/in/hardeepspuri/**

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

Sl. No.	Names	PAN	The financial year for which the last Income tax return has been filed	Total income shown in Income Tax Return(in Rupees) for the last five Financial Years completed (as on 31st March)	
1.	Self	**AAEPP4535F**	**2025-26**	(i)	**2025-26 Rs.75,57,130/-**
				(ii)	**2024-25 Rs.50,56,910/-**
				(iii)	**2023-24 Rs.65,11,540/-**
				(iv)	**2022-23 Rs.57,36,710/-**
				(v)	**2021-22 Rs.63,36,790/-**
2.	Spouse	**AAEPP4536G**	**2025-26**	(i)	**2025-26 Rs.1,69,77,960/-**
				(ii)	**2024-25 Rs.1,61,18,490/-**
				(iii)	**2023-24 Rs.1,07,91,500/-**
				(iv)	**2022-23 Rs.1,02,50,039/-**
				(v)	**2021-22 Rs.15,39,750/-**
3.	HUF (If Candidate is Karta/Coparcener)	**Not Applicable**	**Not Applicable**	(i)	**Not Applicable**
				(ii)	**Not Applicable**
				(iii)	**Not Applicable**
				(iv)	**Not Applicable**
				(v)	**Not Applicable**
4.	Dependent 1	**Not Applicable**	**Not Applicable**	(i)	**Not Applicable**
				(ii)	**Not Applicable**
				(iii)	**Not Applicable**
				(iv)	**Not Applicable**
				(v)	**Not Applicable**

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5.	Dependent 2	**Not Applicable**	**Not Applicable**	(i)	**Not Applicable**
				(ii)	**Not Applicable**
				(iii)	**Not Applicable**
				(iv)	**Not Applicable**
				(v)	**Not Applicable**
6.	Dependent 3	**Not Applicable**	**Not Applicable**	(i)	**Not Applicable**
				(ii)	**Not Applicable**
				(iii)	**Not Applicable**
				(iv)	**Not Applicable**
				(v)	**Not Applicable**

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me. ✓

(Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me: **Not Applicable**

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

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Table

(a)	FIR No. with name and address of Police Station concerned	Not Applicable	Not Applicable	Not Applicable
(b)	Case No. with Name of the Court	Not Applicable	Not Applicable	Not Applicable
(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section, e.g. Section…….of IPC, etc.).	Not Applicable	Not Applicable	Not Applicable
(d)	Brief description of offence	Not Applicable	Not Applicable	Not Applicable
(e)	Whether charges have been framed (mention YES or NO)	Not Applicable	Not Applicable	Not Applicable
(f)	If answer against (e) above is YES, then give the date on which charges were framed	Not Applicable	Not Applicable	Not Applicable

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(g)	Whether any Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)	Not Applicable	Not Applicable	Not Applicable

(6) Cases of conviction

(i) I declare that I have not been convicted for any criminal offence. ✓

(Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below: Not Applicable

(If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below)

Table

(a)	Case No.	Not Applicable	Not Applicable	Not Applicable
(b)	Name of the Court	Not Applicable	Not Applicable	Not Applicable
(c)	Sections of Acts/Codes involved (give no. of the Section, e.g. Section..... of IPC, etc.).	Not Applicable	Not Applicable	Not Applicable
(d)	Brief description of offence for which convicted	Not Applicable	Not Applicable	Not Applicable

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(e)	**Dates of orders of conviction**	**Not Applicable**	**Not Applicable**	**Not Applicable**
(f)	**Punishment imposed**	**Not Applicable**	**Not Applicable**	**Not Applicable**
(g)	**Whether any Appeal has been filed against conviction order (Mention YES or No)**	**Not Applicable**	**Not Applicable**	**Not Applicable**
(h)	**If answer to (g) above is YES, give details and present status of appeal**	**Not Applicable**	**Not Applicable**	**Not Applicable**

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) AND 6(i), ABOVE.

Note:

1. **Details should be entered clearly and legibly in BOLD letters.**
2. **Details to be given separately for each case under different columns against each item.**
3. **Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.**
4. **Additional sheet may be added if required.**
5. **Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.**

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

Note: 1) Assets in joint name indicating the extent of joint ownership will also have to be given.

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Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3.Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

S. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	**Rs.10,000/-**	**Rs.20,000/-**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	**Attached at Annexure 'A'**	**Attached at Annexure 'A'**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**

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(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	**Attached at Annexure 'A'**	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	**Advance given for immovable property: Rs.5,50,00,000/-**	**Advance given for immovable property: Rs.8,67,50,000/-**	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount)	**Attached at Annexure 'A'**	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Nil	**Weight:750 grams (Approximate) Current value: Rs.45,00,000/- (Approximate)**	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(viii)	Any other assets such as value of claims/interest	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable

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(ix)	**Gross Total value**	**Rs.6,54,74,335/-**	**Rs.10,66,09,314/- + US $ 2,90,658/-**	Not Applicable	Not Applicable	Not Applicable	Not Applicable

B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(i)	**Agricultural Land** Location(s) Survey number(s)	**Nil**	**Nil**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Area (total measurement in acres)	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Whether inherited property (Yes or No)	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Date of purchase in case of self - acquired property	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Cost of Land (in case of purchase) at the time of purchase	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Any Investment on the land by way of development, construction etc.	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Approximate Current market value	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
(ii)	**Non-Agricultural Land** Location(s) Survey number(s)	**Nil**	**Nil**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**

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	Area (total measurement in sq. ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of self - acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of Land (in case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any Investment on the land by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Approximate current market value	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(iii)	**Commercial Buildings** (including apartments) -Location(s) -Survey number(s)	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable

Area (total measurement in sq. ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Built-up Area (total measurement in sq.ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Whether inherited property (Yes or No)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Date of purchase in case of self - acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Cost of property (in case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Any Investment on the property by way of	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable

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	development, construction etc.						
	Approximate current market value	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
(iv)	**Residential Buildings** (including apartments): -Location (s) -Survey number(s)	**Attached at Annexure 'B'**	**Attached at Annexure 'B'**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Area (Total measurement in sq. ft)	**Attached at Annexure 'B'**	**Attached at Annexure 'B'**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Built up Area (Total measurement in sq. ft.)	**Attached at Annexure 'B'**	**Attached at Annexure 'B'**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Whether inherited property (Yes or No)	**No**	**No**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Date of purchase in case of self – acquired property	**Attached at Annexure 'B'**	**Attached at Annexure 'B'**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Cost of property (in case of purchase) at the time of purchase	**Attached at Annexure 'B'**	**Attached at Annexure 'B'**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Any Investment on the land by way of development, construction etc.	**Attached at Annexure 'B'**	**Attached at Annexure 'B'**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
	Approximate current market value	**Attached at Annexure 'B'**	**Attached at Annexure 'B'**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
(v)	Others (such as interest in property)	**Nil**	**Nil**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
(vi)	Total of current market value of (i) to (v) above	**Rs.20,00,00,000/-**	**Rs.9,00,00,000/- + Swiss Francs 3 million**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**

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(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(i)	**Loan or dues to Bank/Financial <u>Institution(s)</u>** Name of Bank or Financial Institution, Amount outstanding, Nature of loan	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any other liability	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Grand total of liabilities	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable

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(ii)	**Government Dues:** Dues to departments dealing with Government accommodation	(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election ? (B) If answer to (A) above is YES, the following declaration may be furnished namely:- (i) The address of the Government accommodation: **6, Akbar Road, New Delhi-110011** (ii) There is no dues payable in respect of above Government accommodation, towards- (a) rent; **Nil** (b) electricity charges; **Nil** (c) water charges; and **Nil** (d) telephone charges **Nil** [the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter]. Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted. **(Attached)**	**YES/~~NO~~** (Pl. tick the appropriate alternative)

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(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)	**Nil**	**Nil**	**Not applicable**	**Not applicable**	**Not applicable**	**Not applicable**

		Self	**Spouse**	**HUF**	**Dependent-1**	**Dependent-2**	**Dependent-3**

(iv)	Income Tax dues	**Nil**	**Nil**	**Not applicable**	**Not applicable**	**Not applicable**	**Not applicable**
(v)	GST dues	**Nil**	**Nil**	**Not applicable**	**Not applicable**	**Not applicable**	**Not applicable**
(vi)	Municipal/Property tax dues	**Nil**	**Nil**	**Not applicable**	**Not applicable**	**Not applicable**	**Not applicable**
(vii)	Any other dues	**Nil**	**Nil**	**Not applicable**	**Not applicable**	**Not applicable**	**Not applicable**
(viii)	Grand total of all Government dues	**Nil**	**Nil**	**Not applicable**	**Not applicable**	**Not applicable**	**Not applicable**
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	**Nil**	**Nil**	**Not applicable**	**Not applicable**	**Not applicable**	**Not applicable**

(9) Details of profession or occupation:

(a) Self: **Retired Indian Foreign Service Officer; former MoS(I/C) for Housing and Urban Affairs; and Civil Aviation; former MoS for Commerce and Industry; former Minister for Housing and Urban Affairs; and presently Minister for Petroleum and Natural Gas.**

(b) Spouse: **Retired Indian Foreign Service Officer; retired Assistant Secretary General and Deputy Executive Director of UN Women, United Nations, New York, USA; and presently Independent Director, Apollo Tyres Ltd., Gurugaon**

(9A) Details of source(s) of income:

(a) Self: **Pension from Government of India; salary drawn as Minister; rent from one property in Delhi; interest in bank accounts; and royalty from books.**

(b) Spouse: **Pension from Government of India; Pension from United Nations; rent from apartment in Geneva, Switzerland; royalty from books; interest in bank accounts; and sitting fees as Independent Director.**

(c) Source of income, if any, of dependents: **Not Applicable**

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(9B) Contracts with appropriate Government and any public company or companies

(a) details of contracts entered by the candidate: **Nil**

(b) details of contracts entered into by spouse: **Nil**

(c) details of contracts entered into by dependents: **Not Applicable**

(d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest: **Not Applicable**

(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners: **Not Applicable**

(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share: **Not Applicable**

(10) My educational qualification is as under:

Master of Arts in History, Hindu College, Delhi University, 1973

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)



PART – B

(11). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART - A:

1.	Name of the candidate		**Shri Hardeep Singh Puri**				
2.	Full postal address		**6, Akbar Road, New Delhi-110011**				
3.	Number and name of the constituency and State		**44-R.K. Puram Assembly Constituency, Delhi**				
4.	Name of the political party which set up the candidate (otherwise write 'Independent')		**Bharatiya Janata Party**				
5.	Total number of pending criminal cases		**Nil**				
6.	Total Number of cases in which convicted		**Nil**				
7.		**PAN of**	Year for which last Income Tax Return filed	Total Income Shown			
	(a) Candidate	**AAEPP4535F**	**2025-26**	**Rs.75,57,130/-**			
	(b) Spouse	**AAEPP4536G**	**2025-26**	**Rs.1,69,77,960/-**			
	(c) HUF	**Not Applicable**	**Not Applicable**	**Not Applicable**			
	(d) Dependent	**Not Applicable**	**Not Applicable**	**Not Applicable**			
8.	**Details of Assets and Liabilities (including offshore assets) in rupees**						
	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	**Dependent-3**
A.	**Moveable Assets (Total value)**	**Rs.6,54,74,335/-**	**Rs.10,66,09,314/- + US $ 2,90,658/-**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
B.	**Immovable Assets**			**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
I	Purchase Price of self-acquired immovable property	**Rs.2,50,00,000/-**	**Rs.19,52,760/- + Swiss Francs 1.6 Million**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**
II	Development/construction cost of immovable property after purchase (if applicable)	**Nil**	**Rs.42,38,798/-**	**Not Applicable**	**Not Applicable**	**Not Applicable**	**Not Applicable**

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	III	Approximate Current Market Price - (a) Self-acquired assets (Total Value) – (b) Inherited assets (Total Value)	Rs.20,00,00,000/- Not Applicable	Rs.9,00,00,000/- + Swiss Francs 3 Million Not Applicable	Not Applicable Not Applicable	Not Applicable Not Applicable	Not Applicable Not Applicable	Not Applicable Not Applicable
9.		**Liabilities**						
	(i)	Government dues (Total)	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	(ii)	Loans from Bank, Financial Institutions and others (Total)	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable
10.		**Liabilities that are under dispute**						
	(i)	Government dues (Total)	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	(ii)	Loans from Bank, Financial Institutions and others (Total)	Nil	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable
11.		**Highest educational qualification: Master of Arts in History, Hindu College, Delhi University, 1973** (Give details of highest School /University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

NOTARY Debajyoti Behuria Advocate Enrl. No. D/139/2000 Regn. No. 19716 Period: 24-02-2025 to 24-02-2030 Central Delhi GOVT. OF INDIA

(b)I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at New Delhi this the .....day of.....

29 OCT 2026

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

NOTARY GOVT. OF INDIA
Debajyoti Behuria Advocate Enrl. No. D/139/2000 Regn. No. 19716 Period: 24-02-2025 to 24-02-2030 Central Delhi

ATTESTED
Debajyoti Behuria 29-10-2026
DEBAJYOTI BEHURIA
NOTARY
GOVT. OF INDIA
CENTRAL DELHI
REGN. NO. 19716
MOB.: 9810262804
Debajyoti Behuria 29-10-2026
NOTARIAL REG. No. 19716
Sr. No 1458 Page 157
Date 29 OCT 2026

Annexure 'A'

PART – A (7) A – Details of movable assets

S.No.	Description	Self	Spouse
(ii)	Details of deposit in Bank accounts(FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	**Balance in bank accounts as on 27.10.2026:** **1)A/C No.50100183488458, HDFC Bank, Anand Niketan, New Delhi: Rs.4,67,277/-** **2)A/C No.1445101020552, Canara Bank, Hauz Khas, New Delhi: Rs.6,35,918/-** **3)A/CNo.INHSBC 130011554007 HSBC Bank, South Extension, New Delhi: Rs.80,485/-** **4)A/C No.37218134048, State Bank of India, Kartavya Bhawan-1, New Delhi: Rs.10,36,503/-** **5) PPF A/C No.12620002882, Canara Bank, Hauz Khas, New Delhi:Rs.20,54,690/- (As on 12.5.26)** **6) Sr Citizen Saving Scheme a/c No.42604281110 with State Bank of India, Kartavya Bhawan-1, New Dehi: Rs.30,00,000/-**	**Balance in bank accounts as on 27.10.2026:** **)A/C No.1445101019696, Canara Bank, Hauz Khas, New Delhi: Rs.6,42,246/-** **)A/C Nos.10-3012545-0002 &10-3012545-0001, United Nations Federal Credit Union, New York: US $ 2,90,658/-** **)A/C No.37529669503, State Bank of India, Kartavya Bhawan-1, New Delhi: Rs.96,42,378/-** **)PPF A/C No.12620002871, Canara Bank, Hauz Khas, New Delhi:Rs.20,54,690/- (As on 12.5.26)** **) Sr Citizen Saving Scheme a/c No.42604281755 with State Bank of India, Kartavya Bhawan-1, New Dehi: Rs.30,00,000/-**
(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount	**Value as on 27.10.2026:** **1)Folio No.21617153, Franklin - India Credit Risk Fund Segregated Portfolio 3, Units:1,19,822.44, Current value: Rs.0/-**	**Nil** Contd....2/-

NOTARY
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to 24-02-2030
Central Delhi
GOVT. OF INDIA

(vi)	Motor Vehicles/ Aircrafts/Yachts/ Ships (Details of Make, registration number etc. year of purchase and amount)	**Toyoto Innova Highcross Hybrid VX(7S) Cost: Rs.31,89,462/- Date of Purchase: 06.07.2023 Registration Number: DL1CAE3333**	**Nil**

NOTARY
Debalyoti Behuria
Advocate
Enrl. No. D/139/2000
Regn. No. 19716
Period: 24-02-2020
to 24-02-2030
Central Delhi
GOVT. OF INDIA

ANNEXURE 'B'

PART-A (7) B (iv)- Details of Immovable Assets

S.No.	Description	Self	Spouse
(iv)	Residential Buildings (including apartments): - Location(s) -Survey number(s)	**1) B-17, First Floor, West End, New Delhi-110021**	**1) House No.48, IFSOWO, Plot No.1, Pocket-P6, Greater Noida (U.P.) 2) Apartment No.4A, Residence Prevert, Chemin des Couleuvres, 1295 Tannay, Switzerland**
	Area (total measurement in sq.ft.)	**1) 630 sq. mt.**	**1) 750 sq. mt. 2) 311 sq. mt.**
	Built up area (Total measurement in sq.ft.)	**1) 285.08 sq. mt.**	**1) 400 sq. mt. 2) 311 sq.mt.**
	Whether inherited property (Yes or No)	**1) No**	**1) No 2) No**
	Date of purchase in case of self-acquired property	**1) January, 2005**	**1) August, 2009 2) March, 2006**
	Cost of property (in case of purchase) at the time of purchase	**1) Rs. 2,50,00,000/-**	**1) Rs.19,52,760/- 2) Swiss Francs 1.6 Million**
	Any investment on the land by way of development, construction etc.	**1) No**	**1) Rs. 42,38,798/- 2) No**
	Approximate current market value	**1) Rs.20,00,00,000/-**	**1) Rs.9,00,00,000/- 2) Swiss Francs 3 million**

NOTARY
Debajyoti Behuria
Advocate
Enrl. No. D/139/2000
Regn. No. 19716
Period: 24-02-2025
to 24-02-2030
Central Delhi
GOVT. OF INDIA

PROVISIONAL

सत्यमेव जयते

NO. 22/2024-2029/MINISTER
GOVERNMENT OF INDIA
DIRECTORATE OF ESTATES
TYPE- VII & VIII SECTION
JODHPUR OFFICERS HOSTEL, NEW DELHI

SUB- CLEARANCE CERTIFICATE UP TO 26.10.2026

IT IS CERTIFIED THAT NOTHING IS OUTSTANDING IN THE NAME OF **SHRI HARDEEP SINGH PURI, HON'BLE UNION MINISTER**, IN RESPECT OF **ACCOMMODATION NO. 06, AKBAR ROAD, NEW DELHI**, ON ACCOUNT OF RENT AND OTHER CHARGES UP TO **26.10.2026**.

AS THE SAID GOVERNMENT ACCOMMODATION IS STILL IN HIS POSSESSION, THE DEMAND FOR THE PERIOD **FROM 26.10.2026 ONWARDS** WILL BE ISSUED SEPARATELY. ACCORDINGLY, HIS FINAL ACCOUNTS MAY NOT BE SETTLED UNTIL HE VACATES THE ACCOMMODATION AND A **FINAL NO DEMAND CERTIFICATE** IS ISSUED BY THIS DIRECTORATE.

THIS CERTIFICATE IS VALID ONLY IN RESPECT OF THE ABOVE-MENTIONED ACCOMMODATION. ANY DUES PERTAINING TO ANY OTHER ACCOMMODATION, IF APPLICABLE, WILL BE INTIMATED SEPARATELY.

(CHAITANYA KRISHNA AGARWAL)
ASSISTANT DIRECTOR (TYPE VII & VIII)
DIRECTORATE OF ESTATES
DATED- 26TH OCTOBER 2026

THE EXECUTIVE OFFICER, MSA BRANCH LOK SABHA/RAJYA SABHA SECRETARIAT

भारत सरकार
पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय
कर्तव्य भवन-3, जनपथ
नई दिल्ली-110001
Government of India
Ministry of Petroleum & Natural Gas
Kartavya Bhavan-3, Janpath
New Delhi-110001

दिनांक 26 अक्टूबर, 2026

प्रमाणित किया जाता है कि पेट्रोलियम एवं प्राकृतिक गैस मंत्री माननीय श्री हरदीप सिंह पुरी के इस मंत्रालय में कार्यकाल के संबंध में, दिनांक 26.10.2026 की स्थिति के अनुसार, टेलीफोन/मोबाइल प्रभारों की कोई भी राशि बकाया नहीं है।

गोपाल जी राय

(गोपाल जी राय)
अनुभाग अधिकारी (सा.प्र.)
दूरभाष सं. 011-24011155

सेवा में,

माननीय मंत्री जी का कार्यालय
पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय

Sr.NO. - Date. 26 /10 / 2026

Government of India
Central Public Works Department

No Dues Certificate

This is to certificate that nothing due against Electricity Bill of Bungalow No .**6 Akbar Road** , New Delhi including Servant quarter (S). **Sh. Hardeep Singh Puri**, Minister of Petroleum and Natural Gas.

AMIT KUMAR MEENA
Junior Engineer (E)
DED-102, Elect. Sub Div.-IV
CPWD, Kushak Road
New Delhi

Junior Engineer (E.)
SD- 1V, DED- 102
CPWD Kushak Road
New Delhi –110011

भारत सरकार
Government of India
केन्द्रीय लोक निर्माण विभाग
Central Public Work Department
कार्यालय सहायक अभियंता
3 /बी, उपमंडल, कृष्णा मेनन लेन, नई दिल्ली
Office of Assistant Engineer
3/B, Sub Division, Krishna Menon Lane, New Delhi
Phone no. 011-23011924, 011-23018725
Email: ae3bcpwd@gmail.com

सं:- 21(1)/स.अभि.-3/बी-उपमंडल/2026-27/167 दिनांक: 27/10/2026

TO WHOME IT MAY CONCERN

This is to certify that there are no outstanding water charges as of the current date for Bungalow no. 6 Akbar Road including Servant Quarter (S) and occupied by Sh. Hardeep Singh Puri, Hon'ble Minister of Petroleum and Natural Gas of India.

Sumit
27/10/26
Assistant Engineer
3B/Sub Division,
CPWD, K.M. Lane
New Delhi-110011